

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**

13. C.P.(IB)-661(MB)/2020

CORAM: **SHRI. KR SAJI KUMAR, MEMBER (J)**  
**SHRI. SANJIV DUTT, MEMBER (T)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **23.08.2023**

NAME OF THE PARTIES: Shahid Ansari

V/s

ITD Technologies & Marketing Pvt Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

Adv. Ashish Pyasi a/w Adv. Princi Jaiswal i/b Dhir & Dhir Associates for OC.

None for CD.

Counsel for OC submits that he has relinquished *Vakalatnama* and thus seeks to be discharged from his obligations under the law in this CP for OC. He submits that the OC is an individual, who is not traceable at present. In the above circumstances, this Bench has no option except to dismiss this application. In view of the above, this C.P. is **dismissed** for **default**.

Sd/-  
SANJIV DUTT  
Member (Technical)  
Manish Tiwari

Sd/-  
KR SAJI KUMAR  
Member (Judicial)